

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 270 OF 2017 &  
IA NO. 477 OF 2017**

**Dated: 10<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**RSWM Limited**

**...Appellant(s)**

**Vs.**

**Rajasthan Renewable Energy Corporation Ltd. & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. P N Bhandari

Counsel for the Respondent(s) : Ms. Susan Mathew for R.1

Mr. R.K. Mehta

Ms. Himanshi Andley for R.2

**ORDER**

Admit. Issue notice to the Respondents returnable on 14.12.2017. Ms. Susan Mathew takes notice on behalf of Respondent No.1 and Mr. R.K. Mehta takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **14.12.2017.**

**( I. J. Kapoor )  
Technical Member**

*ts/kt*

**( Justice Ranjana P. Desai )  
Chairperson**